

**Cont.Cas(C). No. 33 of 2013**

**12-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri SC Shyam, Sr. Advocate, present for the respondents.

List this matter after the disposal of WA. No.3 of 2014 and WA. No. 4 of 2013.

**CHIEF JUSTICE**

S.Rynjah

**MC. No. 19 of 2014****In WP(C) No. 274 of 2013****12-2-2014****HON'BLE THE CHIEF JUSTICE**

Shri H.Das, Advocate, present for the petitioners.

Shri S.Sen Gupta, Govt. Advocate, present for the respondents.

Heard.

By means of this application, the petitioners/applicants have sought correction in the order dated 20-11-2013 passed by this Bench on WP(C) No. 274 of 2013.

Learned counsel for the petitioners/applicants pointed out that there are two Pabitra Kr. Rabha, one who was petitioner No. 1 in WP(C) No. 274 of 2013, and another Pabitra Kr. Rabha was a writ petitioner in WP(C) No. 304 of 2013. It is further submitted that by mistake since the writ petitioner of WP(C) No. 304 of 2013 withdrew his petition, mistakenly, it was treated that this WP(C) No. 274 of 2013 proceeded only in respect of other writ petitioners, except Pabitra Kr Rabha.

Learned counsel for the State concedes that above mistake has occurred.

Having considered submissions of learned counsel for the parties, this correction application (Misc.Case No. 19 of 2014) is allowed, and from order dated 20-11-2013 passed in WP(C) No. 274 of 2013, the first paragraph starting with "learned counsel" and ending with "other petitioners" needs to be and is hereby deleted. Similarly, at the end of aforesaid order, the sentence beginning with "As to the petitioner" ending with "passed in

WP(C) No. 304 of 2014” bracketed be also scored off from the order, sought to be corrected.

Registry is directed to make the necessary corrections.

**CHIEF JUSTICE**

S.Rynjah

**MC[WP(C)]. No. 14 of 2014**

**In WP(C) No. 14 of 2014**

**12-2-2014**

**HON'BLE THE CHIEF JUSTICE**

In view of the order of the date passed in WP(C) No. 14 of 2014,  
this Misc. Case is also dismissed as withdrawn.

**CHIEF JUSTICE**

S.Rynjah

**W.P.(CRL). No. 15 of 2013**

**12-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri H. Abraham, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 24 of 2014**

**12-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. JM Thangkhiew, Advocate, present for the petitioner.

Shri VGK Kynta, Sr. Advocate, present for the respondents No. 1 to 3.

Shri ND Chullai, Sr. Govt. Advocate, present for the respondent No. 4.

Shri P. Nongbri, Advocate, present for respondent No.5.

Learned counsel for the petitioners prays for and is allowed to withdraw the writ petition.

Accordingly, this writ petition is dismissed as withdrawn.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 185 of 2013**

**12-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri ND Chullai, Sr. Govt. Advocate, present for the respondent  
No. 1.

Shri VGK Kynnta, Sr. Advocate, present for the respondent No. 2.

Shri R.Jha, Advocate, present for the respondent No. 6.

Counter affidavit is said to have been filed today in the Registry on  
behalf of respondent No.6. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 10(ten)  
days' time to file the rejoinder affidavit to the counter affidavit filed on  
behalf of respondent No. 6.

List after 10(ten) days.

**CHIEF JUSTICE**

S.Rynjah





**WP(C). No. 241 of 2013**

**12-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. AR Nath, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondents No. 1 to 4.

Ms. SG Momin, Advocate, present for the respondents No. 5, 7 and 9.

Learned counsel for respondents No. 1 to 4 states that there is no need to file counter affidavit on behalf of State respondents.

Counter affidavit has been filed on behalf of respondents No. 5, 7 and 9.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 5, 7 and 9.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah



**WP(C). No. 337 of 2013**

**12-2-2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R. Pyngrope, Advocate, present for the petitioners.

Shri VGK Kynta, Sr. Advocate, present for the respondent No.1.

Smti. Das, Advocate, present for the respondents No. 2 to 5.

Learned counsel for the respondents pray for and are allowed further 4(four) weeks' time to file the counter affidavits.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) 302/2013**

**HON'BLE THE CHIEF JUSTICE**

**12.02.2014**

Shri. Y.Yobin, Advocate, present for the petitioners.

Shri. R. Gurung. Govt. Advocate, present for the respondents.

Learned counsel for the respondents states that today the counter affidavit is being filed with the Registry.

The respondents counsel is directed to supply copy of the counter affidavit to the petitioners counsel, who may file rejoinder affidavit on behalf of the petitioners within a period of 3 weeks.

List after 3 weeks.

**CHIEF JUSTICE**

*Sylvana*

**WP(C) 303/2013**

**HON'BLE THE CHIEF JUSTICE**

**12.02.2014**

Shri. Y.Yobin, Advocate, present for the petitioners.

Shri. R. Gurung. Govt. Advocate, present for the respondents.

Learned counsel for the respondents states that today the counter affidavit is being filed with the Registry.

The respondents counsel is directed to supply copy of the counter affidavit to the petitioners counsel, who may file rejoinder affidavit on behalf of the petitioners within a period of 3 weeks.

List after 3 weeks.

**CHIEF JUSTICE**

*Sylvana*

**WP(C) 29/2014**

**HON'BLE THE CHIEF JUSTICE**

**12.02.2014**

Shri. S.Dey, Advocate, present for the petitioner.

Shri. H.Kharmih, Advocate, present for the respondent No.1, 2 and 3.

Learned counsel for the respondents prays for and is allowed further 4 (four) weeks' time to file counter affidavit and to produce the record.

Issue notice to respondent No. 4 (Shri. Abdul Jobbar), respondent No. 5 (Shri. Joynal Abdin), respondent No. 6 (Shri. Faruk Hussain Mondal) and respondent No. 7 (Smt. Solema Bibi), who may also file their counter affidavits within a period of 4 (four) weeks.

List after 4 (four) weeks alongwith WP (C) 28/2014.

**CHIEF JUSTICE**

*Sylvana*

**WP(C) 301/2013**

**HON'BLE THE CHIEF JUSTICE**

**12.02.2014**

Shri. Y.Yobin, Advocate, present for the petitioners.

Shri. R. Gurung. Govt. Advocate, present for the respondents.

Learned counsel for the respondents states that today the counter affidavit is being filed with the Registry.

The respondents counsel is directed to supply copy of the counter affidavit to the petitioners counsel, who may file rejoinder affidavit on behalf of the petitioners within a period of 3 weeks.

List after 3 weeks.

**CHIEF JUSTICE**

*Sylvana*